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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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CS(COMM) 369/2019

WARNER BROS. ENTERTAINMENT INC.

..... Plaintiff

Through: Ms. Savri Dutt Endlaw, Ms. Disha  
Sharma, Ms. Snehima Jauhari &  
Vivek Ayyagari, Advs.

versus

HTTP://TAMILROCKERS.WS & ORS.

..... Defendants

Through: Mr. A.P. Sahay, Mr. Anshuman &  
Ms. Shritu Anand, Advs. for D-26 &  
27.

**CORAM:**

**MS. TWINKLE WADHWA (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**Case received from the Court of Sh.Devender Kumar, J.R. (Judl.)  
who is stated to be on leave today.**

**ORDER**

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**26.02.2020**

**Regular steno is on leave today. Other substitute has not been  
provided. A court attendant is provided.**

Process fee for defendant no. 51 not filed. Hence, notice could  
not be issued.

Plaintiff is again directed to take steps for service of newly  
impleaded defendants on filing of process fee and through all  
permissible modes, including e-mail returnable by 24.04.2020.



Compliance affidavit and Vakaltnama on behalf of defendant no. 2 has been filed.

List this matter before concerned Joint Register (Judicial) on **April 24, 2020.**

**TWINKLE WADHWA (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**FEBRUARY 26, 2020**